

S. 2
18/9/15
C 4

HIGH COURT OF MADHYA PRADESH, JABALPUR

MEMO

Jabalpur, dated 18.9.2015.

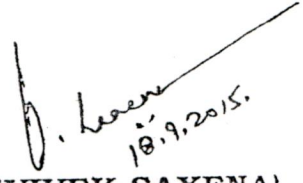


The District and Sessions Judges,
All in the State of M.P.

Sub:- **Cases pending at the stage of framing of charge.**

A perusal of the information called from all the Districts in the State, in respect of cases those were kept pending at the stage of framing of charge for over 3 months' time has revealed that in some of the districts, the figure reflecting the said cases is alarmingly too high and has, therefore, accentuated the expediency of impressing upon all the Judicial Officers across the State that the cases should not be left lingering at the stage of framing of charge for more than a reasonable period of time and in any case, not beyond a period of 3 months unless there are circumstances warranting to do so.

Therefore, as directed, you are requested to take the matter to all the Judicial Officers under your jurisdiction in order to ensure compliance of the above in letter and spirit thereof.


18.9.2015.
(VIVEK SAXENA)
O.S.D. (D.E.)